

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** 33(ND)13  
**CA. NO.**

**CORAM:**

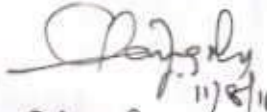
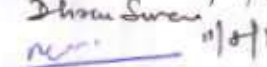


**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2016 AT**

**NAME OF THE COMPANY: M/s. Shiv Kuamr Jain & Ors. V/s. M/s. Spell Organies Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1	JAYNIGANGULY	LAWYER	PETITIONER	
2.	DHEW SURANA	ADV.	PETITIONER	
3.	NIKHIL MUNDHRA		RESPONDENT	
4	Dinesh Kumar Gupta		Author	

**ORDER**

Learned counsel for the respondents has pointed out that the application for amendment by the petitioner does not give the details of the proposed amended paragraphs which they now wish to incorporate.

Contd...

2. These objections merit consideration. In view of the same, the learned counsel is permitted to withdraw the present application being CA No.251 with liberty to file a fresh one. Steps be taken within one week from today and reply thereto be filed within one week thereafter.

3. To come up on 7.9.2016.

Sd/-

(Ina Malhotra)

Member (Judicial)

Sd/-

(R.Varadharajan)

Member (Judicial)